

**National Company Law Appellate Tribunal, New Delhi**

**Principal Bench**

**Company Appeal (AT)(Ins.) No. 900 of 2020**

**IN THE MATTER OF:**

**Smt. Kamala Kumar & Ors.**

**...Appellants**

**Vs.**

**M/s. Bharath Hi-Tech Builders Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Ishaan George, Advocate**

**For Respondent: Mr. Parag Rai, Advocate**

**ORDER**

**(Through Virtual Mode)**

**25.03.2021:** Learned Counsel for the Respondent seeks further one week's time to file the reply affidavit. Prayer allowed.

Rejoinder, if any, may be filed by the Appellant within one week thereafter.

Let the matter be fixed for '**Admission**' (After Notice) on **20<sup>th</sup> April, 2021.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

Ss/kam